

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

CUSTOMS Appeal No. 10764 of 2020-SM

[Arising out of Order-in-Original/Appeal No JMN-CUSTOM-000-APP-208-2019-20 dated 26.12.2019 passed by Commissioner of CUSTOMS-JAMNAGAR(PREV)]

Shree Raghukul Texprints Pvt Limited

.... Appellant

Plot No. 146A, Tahtithaiya PO Jolva, Tal. Palsana
Surat, Gujarat

VERSUS

Commissioner of Customs, Jamnagar (Prev.)

.... Respondent

Sharda House, Bedi Bandar Road,
Opp. Panchavati, Jamnagar, Gujarat

APPEARANCE :

None for the Appellant
Shri P. Ganesan, Superintendent (AR) for the Revenue.

CORAM:

HON'BLE DR. AJAYA KRISHNA VISHVESHA, MEMBER (JUDICIAL)

DATE OF HEARING/ DECISION : 02.06.2025

FINAL ORDER NO. 10457/2025

DR. AJAYA KRISHNA VISHVESHA :

Matter has come up several times earlier i.e. on 06.09.2023, 26.10.2023, 14.12.2023, 04.04.2025, 22.04.2025, 05.05.2025 and today, this is 7th time. There is also no request for entertaining appeal on merits either. In these circumstances, for the lack of due diligence on the part of appellant, this court is inclined to dismiss the appeal for want of prosecution in view of the law laid down by Hon'ble Bombay High Court in the case of Chemipol vs. Union of India reported at 2009 (244) ELT 497 (Bom.). The appeal is dismissed.

2. However, the appellant is at liberty to approach this Tribunal for restoration of appeal explaining the reasons for non-prosecution, if so desired.

(Dictated and pronounced in the open court)

(Dr. Ajaya Krishna Vishvesha)
Member (Technical)

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